

16.07.2020

**At 2:00 PM (as already fixed) HEARING THROUGH VIDEO CONFERENCING
DUE TO COVID-19. AS PER DIRECTIONS.**

Present: Ld. Counsel Sh. Deepak Singh for the applicant/ plaintiff.


Sh.Vikas Kumar, Reader in the Court of the undersigned

Ms. Gitika Narang, P.A. in the Court of the undersigned.

Arguments heard on the application u/s 152 CPC, filed on behalf of the Plaintiff.

Vide separate order, the present application filed on behalf of the applicant/ plaintiff under Section 152 CPC is decided and accordingly, stands disposed off.

Let the matter be put up for further proceedings on **07.09.2020**.
Meanwhile, let the report of the receiver be filed as per order dated 05.03.2020.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020


IN THE COURT OF MS. SHEFALI BARNALA TANDON, Ld. ACJ-cum-ARC(C)
TIS HAZARI COURTS/ DELHI

CS/698/2020
ICICI Bank Ltd. Vs. Kabir Ahmed

16.07.2020

ORDER

1. Vide this order, the undersigned shall dispose off the present application u/s 152 CPC filed on behalf of the applicant/ plaintiff for rectification of name of the receiver in the order dated 05.03.2020.
2. In the present application, the Ld. Counsel for the applicant has prayed for rectification/ correction of name of the receiver as **Sh. Anurag Tiwari**, as the name of AR of Plaintiff namely Sh. Mohit Grover has been mentioned inadvertently at the first page in the order dated 05.03.2020, vide which the application under order 40 rule 1 r/w Section 151 CPC was allowed.
3. Arguments have been heard, during which, the Ld. Counsel has submitted that in the application under order 40 rule 1 r/w Section 151 CPC, the name of the receiver was mentioned in Para-12 as **Sh. Anurag Tiwari**, however, inadvertently, in the order dated 05.03.2020, the name of AR Sh. Mohit Grover has been mentioned and this being only clerical error be rectified.
4. The record has been carefully perused. In the application under order 40 rule 1 r/w Section 151 CPC, the name of the proposed receiver has been mentioned as **Sh. Anurag Tiwari**. Hence, it seems to be only a clerical/ typographical error. The same stands rectified and be read as **Sh. Anurag Tiwari** in order dated 05.03.2020 instead of Sh. Mohit Grover, henceforth. The application in hand accordingly stands disposed off.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

16.07.2020

**At 2:00 PM (as already fixed) HEARING THROUGH VIDEO CONFERENCING
DUE TO COVID-19, AS PER DIRECTIONS.**

**Present: Ld. Counsel Sh. Deepak Singh for the applicant/ plaintiff.
Sh.Vikas Kumar, Reader in the Court of the undersigned
Ms. Gitika Narang, P.A. in the Court of the undersigned.**

Arguments heard on the application u/s 152 CPC, filed on behalf of the Plaintiff.

Vide separate order, the present application filed on behalf of the applicant/ plaintiff under Section 152 CPC is decided and accordingly, stands disposed off.

Let the matter be put up for further proceedings on **07.09.2020.**
Meanwhile, let the report of the receiver be filed as per order dated 05.03.2020.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

IN THE COURT OF MS. SHEFALI BARNALA TANDON, Ld. ACJ-cum-ARC(C)
TIS HAZARI COURTS/ DELHI

CS/693/2020
ICICI Bank Ltd. Vs. Asit Kumar

16.07.2020

ORDER

1. Vide this order, the undersigned shall dispose off the present application u/s 152 CPC filed on behalf of the applicant/ plaintiff for rectification of name of the receiver in the order dated 05.03.2020.

2. In the present application, the Ld. Counsel for the applicant has prayed for rectification/ correction of name of the receiver as Sh. Anurag Tiwari, as the name of AR of Plaintiff namely Sh. Mohit Grover has been mentioned inadvertently at the first page in the order dated 05.03.2020, vide which the application under order 40 rule 1 r/w Section 151 CPC was allowed.

3. Arguments have been heard, during which, the Ld. Counsel has submitted that in the application under order 40 rule 1 r/w Section 151 CPC, the name of the receiver was mentioned in Para-12 as Mr. Anurag Tiwari, however, inadvertently, in the order dated 05.03.2020, the name of AR Sh. Mohit Grover has been mentioned and this being only clerical error be rectified.

4. The record has been carefully perused. In the application under order 40 rule 1 r/w Section 151 CPC, the name of the proposed receiver has been mentioned as Sh. Anurag Tiwari. Hence, it seems to be only a clerical/ typographical error. The same stands rectified and be read as Sh. Anurag Tiwari in order dated 05.03.2020 instead of Sh. Mohit Grover, henceforth. The application in hand accordingly stands disposed off.



(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

CS/696/2020
ICICI Bank Ltd. Vs. Chirag Bakshi

16.07.2020


**At 2:00 PM (as already fixed) HEARING THROUGH VIDEO CONFERENCING
DUE TO COVID-19. AS PER DIRECTIONS.**

**Present: Ld. Counsel Sh. Deepak Singh for the applicant/ plaintiff.
Sh.Vikas Kumar, Reader in the Court of the undersigned
Ms. Gitika Narang, P.A. in the Court of the undersigned.**

Arguments heard on the application u/s 152 CPC, filed on behalf of the Plaintiff.

Vide separate order, the present application filed on behalf of the applicant/ plaintiff under Section 152 CPC is decided and accordingly, stands disposed off.

Let the matter be put up for further proceedings on **07.09.2020**.
Meanwhile, let the report of the receiver be filed as per order dated 05.03.2020.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

IN THE COURT OF MS. SHEFALI BARNALA TANDON, Ld. ACJ-cum-ARC(C)
TIS HAZARI COURTS/ DELHI

CS/696/2020

ICICI Bank Ltd. Vs. Chirag Bakshi

16.07.2020

ORDER

1. Vide this order, the undersigned shall dispose off the present application u/s 152 CPC filed on behalf of the applicant/ plaintiff for rectification of name of the receiver in the order dated 05.03.2020.
2. In the present application, the Ld. Counsel for the applicant has prayed for rectification/ correction of name of the receiver as **Sh.Dinesh Chaudhary**, as the name of AR of Plaintiff namely Sh. Mohit Grover has been mentioned inadvertently at the first page in the order dated 05.03.2020, vide which the application under order 40 rule 1 r/w Section 151 CPC was allowed.
3. Arguments have been heard, during which, the Ld. Counsel has submitted that in the application under order 40 rule 1 r/w Section 151 CPC, the name of the receiver was mentioned in Para-12 as **Sh.Dinesh Chaudhary**, however, inadvertently, in the order dated 05.03.2020, the name of AR Sh. Mohit Grover has been mentioned and this being only clerical error be rectified.
4. The record has been carefully perused. In the application under order 40 rule 1 r/w Section 151 CPC, the name of the proposed receiver has been mentioned as **Sh.Dinesh Chaudhary**. Hence, it seems to be only a clerical/ typographical error. The same stands rectified and be read as **Sh.Dinesh Chaudhary** in order dated 05.03.2020 instead of Sh. Mohit Grover, henceforth. The application in hand accordingly stands disposed off.



(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

16.07.2020


**At 2:00 PM (as already fixed) HEARING THROUGH VIDEO CONFERENCING
DUE TO COVID-19. AS PER DIRECTIONS.**

**Present: Ld. Counsel Sh. Deepak Singh for the applicant/ plaintiff.
Sh.Vikas Kumar, Reader in the Court of the undersigned
Ms. Gitika Narang, P.A. in the Court of the undersigned.**

Arguments heard on the application u/s 152 CPC, filed on behalf of the Plaintiff.

Vide separate order, the present application filed on behalf of the applicant/ plaintiff under Section 152 CPC is decided and accordingly, stands disposed off.

Let the matter be put up for further proceedings on **07.09.2020.**
Meanwhile, let the report of the receiver be filed as per order dated 05.03.2020.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

IN THE COURT OF MS. SHEFALI BARNALA TANDON, Ld. ACJ-cum-ARC(C)
TIS HAZARI COURTS/ DELHI

CS/692/2020

ICICI Bank Ltd. Vs. Pradeep Singh

16.07.2020


ORDER

1. Vide this order, the undersigned shall dispose off the present application u/s 152 CPC filed on behalf of the applicant/ plaintiff for rectification of name of the receiver in the order dated 05.03.2020.

2. In the present application, the Ld. Counsel for the applicant has prayed for rectification/ correction of name of the receiver as **Sh. Kameshwar Sahu**, as the name of AR of Plaintiff namely Sh. Mohit Grover has been mentioned inadvertently at the first page in the order dated 05.03.2020, vide which the application under order 40 rule 1 r/w Section 151 CPC was allowed.

3. Arguments have been heard, during which, the Ld. Counsel has submitted that in the application under order 40 rule 1 r/w Section 151 CPC, the name of the receiver was mentioned in Para-12 as **Sh.Kameshwar Sahu**, however, inadvertently, in the order dated 05.03.2020, the name of AR Sh. Mohit Grover has been mentioned and this being only clerical error be rectified.

4. The record has been carefully perused. In the application under order 40 rule 1 r/w Section 151 CPC, the name of the proposed receiver has been mentioned as **Sh. Kameshwar Sahu**. Hence, it seems to be only a clerical/ typographical error. The same stands rectified and be read as **Sh. Kameshwar Sahu** in order dated 05.03.2020 instead of Sh. Mohit Grover, henceforth. The application in hand accordingly stands disposed off.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

16.07.2020

**At 2:00 PM (as already fixed) HEARING THROUGH VIDEO CONFERENCING
DUE TO COVID-19, AS PER DIRECTIONS.**

Present: Ld. Counsel Sh. Deepak Singh for the applicant/ plaintiff.


Sh.Vikas Kumar, Reader in the Court of the undersigned

Ms. Gitika Narang, P.A. in the Court of the undersigned.

Arguments heard on the application u/s 152 CPC, filed on behalf of the Plaintiff.

Vide separate order, the present application filed on behalf of the applicant/ plaintiff under Section 152 CPC is decided and accordingly, stands disposed off.

Let the matter be put up for further proceedings on **07.09.2020**.
Meanwhile, let the report of the receiver be filed as per order dated 05.03.2020.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

IN THE COURT OF MS. SHEFALI BARNALA TANDON, Ld. ACJ-cum-ARC(C)
TIS HAZARI COURTS/ DELHI

CS/694/2020

ICICI Bank Ltd. Vs. Satish Kasana

16.07.2020

ORDER

1. Vide this order, the undersigned shall dispose off the present application u/s 152 CPC filed on behalf of the applicant/ plaintiff for rectification of name of the receiver in the order dated 05.03.2020.

2. In the present application, the Ld. Counsel for the applicant has prayed for rectification/ correction of name of the receiver as **Sh. Kameshwar Sahu**, as the name of AR of Plaintiff namely Sh. Mohit Grover has been mentioned inadvertently at the first page in the order dated 05.03.2020, vide which the application under order 40 rule 1 r/w Section 151 CPC was allowed.

3. Arguments have been heard, during which, the Ld. Counsel has submitted that in the application under order 40 rule 1 r/w Section 151 CPC, the name of the receiver was mentioned in Para-12 as **Sh.Kameshwar Sahu**, however, inadvertently, in the order dated 05.03.2020, the name of AR Sh. Mohit Grover has been mentioned and this being only clerical error be rectified.

4. The record has been carefully perused. In the application under order 40 rule 1 r/w Section 151 CPC, the name of the proposed receiver has been mentioned as **Sh. Kameshwar Sahu**. Hence, it seems to be only a clerical/ typographical error. The same stands rectified and be read as **Sh. Kameshwar Sahu** in order dated 05.03.2020 instead of Sh. Mohit Grover, henceforth. The application in hand accordingly stands disposed off.



(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

16.07.2020


**At 2:00 PM (as already fixed) HEARING THROUGH VIDEO CONFERENCING
DUE TO COVID-19, AS PER DIRECTIONS.**

Present: Ld. Counsel Sh. Deepak Singh for the applicant/ plaintiff.
Sh.Vikas Kumar, Reader in the Court of the undersigned
Ms. Gitika Narang, P.A. in the Court of the undersigned.

Arguments heard on the application u/s 152 CPC, filed on behalf of the Plaintiff.

Vide separate order, the present application filed on behalf of the applicant/ plaintiff under Section 152 CPC is decided and accordingly, stands disposed off.

Let the matter be put up for further proceedings on **07.09.2020**.
Meanwhile, let the report of the receiver be filed as per order dated 05.03.2020.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

IN THE COURT OF MS. SHEFALI BARNALA TANDON, Ld. ACJ-cum-ARC(C)
TIS HAZARI COURTS/ DELHI

CS/697/2020

ICICI Bank Ltd. Vs. Ravi Chaudhary

16.07.2020

ORDER

1. Vide this order, the undersigned shall dispose off the present application u/s 152 CPC filed on behalf of the applicant/ plaintiff for rectification of name of the receiver in the order dated 05.03.2020.
2. In the present application, the Ld. Counsel for the applicant has prayed for rectification/ correction of name of the receiver as **Sh.Abhishek Burman**, as the name of AR of Plaintiff namely Sh. Mohit Grover has been mentioned inadvertently at the first page in the order dated 05.03.2020, vide which the application under order 40 rule 1 r/w Section 151 CPC was allowed.
3. Arguments have been heard, during which, the Ld. Counsel has submitted that in the application under order 40 rule 1 r/w Section 151 CPC, the name of the receiver was mentioned in Para-12 as **Sh.Abhishek Burman**, however, inadvertently, in the order dated 05.03.2020, the name of AR Sh. Mohit Grover has been mentioned and this being only clerical error be rectified.
4. The record has been carefully perused. In the application under order 40 rule 1 r/w Section 151 CPC, the name of the proposed receiver has been mentioned as **Sh. Abhishek Burman**. Hence, it seems to be only a clerical/ typographical error. The same stands rectified and be read as **Sh. Abhishek Burman** in order dated 05.03.2020 instead of Sh. Mohit Grover, henceforth. The application in hand accordingly stands disposed off.



(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

16.07.2020


**At 2:00 PM (as already fixed) HEARING THROUGH VIDEO CONFERENCING
DUE TO COVID-19, AS PER DIRECTIONS.**

**Present: Ld. Counsel Sh. Deepak Singh for the applicant/ plaintiff.
Sh.Vikas Kumar, Reader in the Court of the undersigned
Ms. Gitika Narang, P.A. in the Court of the undersigned.**

Arguments heard on the application u/s 152 CPC, filed on behalf of the Plaintiff.

Vide separate order, the present application filed on behalf of the applicant/ plaintiff under Section 152 CPC is decided and accordingly, stands disposed off.

Let the matter be put up for further proceedings on **07.09.2020.**
Meanwhile, let the report of the receiver be filed as per order dated 05.03.2020.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020

IN THE COURT OF MS. SHEFALI BARNALA TANDON, Ld. ACJ-cum-ARC(C)
TIS HAZARI COURTS/ DELHI


CS/695/2020

ICICI Bank Ltd. Vs. Jitender Narayan

16.07.2020

ORDER

1. Vide this order, the undersigned shall dispose off the present application u/s 152 CPC filed on behalf of the applicant/ plaintiff for rectification of name of the receiver in the order dated 05.03.2020.
2. In the present application, the Ld. Counsel for the applicant has prayed for rectification/ correction of name of the receiver as **Sh. Piyush Gupta**, as the name of AR of Plaintiff namely Sh. Mohit Grover has been mentioned inadvertently at the first page in the order dated 05.03.2020, vide which the application under order 40 rule 1 r/w Section 151 CPC was allowed.
3. Arguments have been heard, during which, the Ld. Counsel has submitted that in the application under order 40 rule 1 r/w Section 151 CPC, the name of the receiver was mentioned in Para-12 as **Sh. Piyush Gupta**, however, inadvertently, in the order dated 05.03.2020, the name of AR Sh. Mohit Grover has been mentioned and this being only clerical error be rectified.
4. The record has been carefully perused. In the application under order 40 rule 1 r/w Section 151 CPC, the name of the proposed receiver has been mentioned as **Sh. Piyush Gupta**. Hence, it seems to be only a clerical/ typographical error. The same stands rectified and be read as **Sh. Piyush Gupta** in order dated 05.03.2020 instead of Sh. Mohit Grover, henceforth. The application in hand accordingly stands disposed off.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
16.07.2020